

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2749
ANSWERED ON:11.03.2011
RESERVATION IN MEDICAL COUNCIL RULES FOR ST
Rajesh Shri M. B.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the State Government of Kerala has demanded making special provisions in Medical Council rules in order to ensure that students belonging to Scheduled Tribes (STs) obtain medical seats reserved for them;
- (b) if so, the details thereof;
- (c) whether the Government of Kerala has also demanded relaxation in existing requirements for ST students;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) to (e) As per the extant Regulations, a Scheduled Tribes (ST) candidate seeking admission to a Graduate Medical/Dental course through a competitive entrance examination must have passed in the subjects of Physics, Chemistry, Biology and English individually and must have obtained a minimum of 40% marks taken together in Physics, Chemistry and Biology at the qualifying examination and in addition must have come in the merit list by securing not less than 40% marks in Physics, Chemistry and Biology taken together in the entrance examination. The Government of Kerala had proposed a legislation to do away with the requirement of cut-off marks in respect of ST candidates for coming into the merit list of the entrance examination. Government of India examined the proposal and suggested that Government of Kerala may modify its proposal to provide for 50% weightage to the qualifying examination and 50% weightage to the entrance examination in respect of ST candidates rather doing away with the requirement of 40% cut-off marks in the entrance examination altogether.